

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No. HC. VII-120/2003/75/A

From :- Shri Saptarshi Garg,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Smti. Barnali Mahanta,
Member, Motor Accident Claims Tribunal,
Goalpara.

Dated Guwahati the ¹¹ 8 January, 2024.

Sub: **Casual Leave.**

Ref:- Your letter No.MACT/GLP/2023/1660, dtd. 27.12.2023.

Madam,

With reference to the above, I am directed to inform you that you have been granted **casual leave on 28.12.2023, alongwith station leave permission, with the official vehicle, at own cost, from the evening of 27.12.2023 till the morning of 29.12.2023.** The District and Sessions Judge, Goalpara and, in his absence, the in-charge District and Sessions Judge, Goalpara would remain in charge of your Court and Office during your absence.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo No. HC.VII-120/2003/76-77/A, dated , 08-01-2024
Copy to:

1. The District and Sessions Judge, Goalpara.
- ✓ 2. The Project Manager, Gauhati High Court, Guwahati.


JT. REGISTRAR (VIGILANCE)
